

**Form G**  
**INVITATION FOR EXPRESSION OF INTEREST**  
**UNITED NEWS OF INDIA**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

**RELEVANT PARTICULARS**

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	<b>UNITED NEWS OF INDIA</b> <b>PAN: AAATU0641B ; CIN: U92200DL1959NPL003169</b>
2.	Address of the registered office	9 Rafi Marg, New Delhi- 110001
3.	URL of website	<a href="http://www.uniindia.com/">http://www.uniindia.com/</a>
4.	Details of place where majority of fixed assets are located	Assets located in Delhi, Hyderabad, Bhopal, Bangalore, Nasik, Indore, Mumbai. Note: Most of the Major Assets are Contingent/ Leasehold assets/ disputed assets, under various Litigations. Available details can be sought by the RP
5.	Installed capacity of main products/ services	The installed Capacity of the CD cannot be ascertained, but the CD is one of the oldest Multi-lingual News Agencies of the country, with approx 460 Subscribers
6.	Quantity and value of main products/ services sold in last financial year	· Revenue from Operations as per Balance sheet for 2021-22: Rs.8,65,10,996/- · Revenue from Operations as per Data provided by management for 2022-23: Rs 6.76 Crores (approx) · No of Subscribers (Billed) : 460 · No of paying Subscribers: 380 Note: The audited Balance Sheet for the year ending March 2022 had not been approved in their AGM last year and the Balance sheets for the year ending March 2023 and CIRP Commencement Date are still not finalized.
7.	Number of employees/ workmen	Regular Employees: 197 Contractual Employees: 75
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by Emailing: <a href="mailto:cirp.unitednewsfindia@gmail.com">cirp.unitednewsfindia@gmail.com</a> <a href="mailto:pujabahry@yahoo.com">pujabahry@yahoo.com</a>
9.	Eligibility for resolution applicants under section 25(2) (h) of the Code is available at:	Details can be sought by Emailing: <a href="mailto:cirp.unitednewsfindia@gmail.com">cirp.unitednewsfindia@gmail.com</a> <a href="mailto:pujabahry@yahoo.com">pujabahry@yahoo.com</a> Minimum conditions for Resolution applicants to approach the Resolution Professional of the Company with Resolution plans are mentioned below. Following Resolution Applicants (Singly, Jointly or in Consortium) shall be eligible to express interest for submitting Resolution Plan:- 1. Have the necessary expertise in running an Industry/business/ turnaround of stressed assets etc. 2. Private/ Public Ltd. company, LLP, Body Corporate, PSUs, Individual Investor whether incorporated in India or outside India – Minimum Net Worth criteria of INR 350 Crores or having an Annual Turnover of Rs 700 Crore. 3. Financial Institution (FI)/ Fund/ Private Equity (PE) Investor/ Any other similar Applicant – Minimum Assets under Management (AUM) or Funds Deployed or Committed funds available for investment of INR 500 crores as on 31.03.2023. 4. Consortium Investors are allowed and for calculating Net worth, a weighted average approach will be used for a Consortium of Investors to arrive at weighted net worth. In the event of a consortium between applicants belonging to aforementioned two classes having different eligibility criteria, the eligibility would be calculated in proportion to their share in the consortium The above will be based on Audited Financial Statements/ as per the latest Available Financial statements
10.	Last date for receipt of expression of interest	31 August 2023
11.	Date of issue of provisional list of prospective resolution applicants	10 September 2023
12.	Last date for submission of objections to provisional list	15 September 2023
13.	Process email id to submit EOI	<a href="mailto:cirp.unitednewsfindia@gmail.com">cirp.unitednewsfindia@gmail.com</a>

**IMPORTANT NOTE and DISCLOSURE :**

Please note that UNITED NEWS OF INDIA was incorporated in the year 1959 as a company with charitable objects under Section 25 of the Companies Act, 1956. Copies of the MOA and AOA of the Corporate Debtor can be obtained from the undersigned. A Resolution applicant seeking to acquire the shares of the Corporate Debtor or convert the Corporate Debtor from not for profit to a profit-making company shall be solely responsible for obtaining such approval as may be required for acquisition of shares or conversion, as the case may be, under applicable laws, including the extant FDI policy, in accordance with the provisions of the IBC

Sd/-

**POOJA BAHRU**

Date and Place: 5 August 2023 at New Delhi

Resolution Professional of United News of India

IP Registration no.: IBBI/PA-003/IP-N00007/2016-2017/10063;

AFA No AA3/10063/02/121223/300816 Valid till 12/12/2023

Address: 59/27 Prabhat Road, New Rohtak Road, New Delhi-110005; Ph: 9811071716

Email: [cirp.unitednewsfindia@gmail.com](mailto:cirp.unitednewsfindia@gmail.com), [pujabahry@yahoo.com](mailto:pujabahry@yahoo.com)

